

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00601/2018
Chandigarh, this the 16th day of May, 2019

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Bhag Singh son of Sh. Kartar Singh, age 68 years, resident of House No. 390/2, Sector 41-A, Chandigarh (Group C)

....Applicant

(Present: Mr. Ajit Singh, Advocate)

Versus

1. Union of India, through Home Secretary, U.T. Secretariat, Sector 9, U.T. Chandigarh.
2. Chief Engineer, U.T. Secretariat, Sector 9, Chandigarh.
3. Superintendent Engineer, Elect. Circle, U.T. Secretariat, Sector 9, U.T. Chandigarh.
4. Executive Engineer, Electricity Department, electricity Operation Division No. 1, Sector 17, Chandigarh.
5. Jagjit Singh Mavi (JE-1), Retd. Resident of H. No. 592, Ward No. 7, Dr. Kalara Street Kharar, Distt. Mohali – 140301.

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Respondents

(Present: Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the applicant submitted that pending this O.A, the respondents have passed speaking order on the representation of the applicant. He, therefore, seeks permission to withdraw this O.A., with liberty to the applicant to file it afresh, challenging the order passed by the respondents on his representation.

2. Ordered accordingly.

(SANJEEV KAUSHIK)

MEMBER (J)

Dated: 16.05.2019

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